

**CBI Cases in Rajasthan**

1824. SHRIMATI VASUNDHARA RAJE: Will the PRIME MINISTER be pleased to refer to the reply given on 14 May, 1990 to Unstarred Question No. 8457 regarding CBI cases in Rajasthan and State:

(a) Whether the investigation has been completed in all the cases;

(b) if so, the findings of CBI in those cases; and

(c) the action taken against the persons found guilty?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): (a) Of the 60 cases pending as on 14.5.1990, investigation has been completed in 17 cases.

(b) and (c). Of these, CBI have filed chargesheets in the Court of Law in 9 cases. In 6 cases regular departmental action has been recommended against the persons who have been found guilty. One cases in pending for want of sanction for prosecution and one case has been dropped for want of sufficient evidence.

[*Translation*]

**Assistance to Bihar for Border Areas**

1825. SHRI TEJ NARAYAN SINGH:  
SHRI DEVENDRA PRASAD  
YADAV:

Will the PRIME MINISTER be pleased to state:

(a) the total amount of financial assistance provided to Bihar for the development of border areas in the Seventh Five Year Plan;

(b) whether Government propose to continue the assistance for border areas in the Eighth Plan also; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI BHAGEY GOBARDHAN): (a) to (c). Nil, the Border Area Development Programme in the Seventh Plan was taken up only in the States of Jammu and Kashmir, Punjab, Rajasthan and Gujarat. Any Change in the Border Area Development Programme in the context of the Eighth Plan may be considered by the National Development Council.

[*English*]

**Copyright In Official Publications**

1826. SHRI R. L. P. VERMA: Will the PRIME MINISTER be pleased to state:

(a) whether a Government servant while in employment can appropriate to himself a copyright on work that has substantially and mainly been done in his office and pertaining to matters connected with his official duties;

(b) whether copyright on such work can be bestowed by a Government officer on his family members and benami friends;

(c) whether a political head of a Department can do likewise;

(d) what are the rules/guidelines laid down by the Government to regulate such matters; and

(e) whether a Government servant can enter into a contract with private publishers for printing/publishing and sale of such work;